

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:348

ANSWERED ON:20.11.2001

FREEDOM FIGHTERS PENSION

N.T. SHANMUGAM;PRABHAT KUMAR SAMANTARAY;SADASHIVRAO DADOBA MANDLIK

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases pertaining to Freedom Fighters Pension pending for want of clarification from the State Governments, State-wise ;
- (b) the methods adopted by the Union Government to release the pension to the genuine Freedom Fighters who have applied well in time ;
- (c) whether the Government have renewed the list of freedom fighters in the country ;
- (d) if so, the details thereof, State-wise ;
- (e) whether there is any proposal to raise the Freedom Fighter Pension ; and
- (f) if so, the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a): The position regarding cases pending for want of clarification from the State Governments is as under:

Delhi	2
Haryana	5
Himachal Pradesh	4
Jammu & Kashmir	4
Kerala	10
Punjab	11
Rajasthan	5
Uttar Pradesh	18

(b): Persons who consider themselves eligible for Samman Pension are required to apply in duplicate, on the prescribed application form. One form, duly filled and supported by the required documents as proof of claim of suffering, is to be sent to the Chief Secretary of the concerned State Government/UT Administration and second copy is to be submitted to the Freedom Fighters Division in the Ministry of Home Affairs. On receipt of the State verification and entitlement to pension report, the claim of the applicant is scrutinized and if found eligible, pension is granted as per the policy guidelines. In cases where the pension is sanctioned, copies of the orders are sent to Pay and Accounts Officer, Ministry of Home Affairs, Chief Secretary of the concerned State Government, District Magistrate and the applicant.

(c): No, Sir.

(d): Does not arise.

(e): No, Sir.

(f): Does not arise.